

approached for technical and marketing assistance

### Enquiry into I.A. Airbus A-320 Crash

- 230 SHRI SHIVRAJ V PATIL  
SHRI BHAKTA CHARAN DAS  
SHRI R N RAKESH  
SHRI HARISH RAWAT  
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SHRI PARASRAM BHARDWAJ  
SHRI VIJAY KUMAR MALHOTRA  
PROF YUDUNATH PANDEY  
SHRI BHAGEY GOBARDHAN  
SHRI BANWAR LAL PUROHIT  
PROF MAHADEO SHIWANKAR  
SHRI P C THOMAS

Will the Minister of CIVIL AVIATION be pleased to state

(a) the number of lives lost and estimated loss of property in the Indian Airlines Airbus A-320 crash at Bangalore airport on February, 14, 1990,

(b) the amount of compensation paid for the dead and injured passengers and the amount recoverable from the insurance company for the loss of the Airbus and death and injuries to the passengers,

(c) the outcome of the enquiry ordered into this crash, and

(d) the remedial measures taken to provide safety to passengers and to avoid

the recurrence of such accidents?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN) (a) 90 passengers lost their lives in the Indian Airlines Airbus A-320 crash at Bangalore on 14th February, 1990

(b) The Airbus A-320 aircraft VT-EPN was insured with the General Insurance Corporation of India for US\$ 50 million. The aircraft has been surveyed by the Insurers and the claim will be settled in accordance with the terms of the Insurance Policy.

The amount of compensation payable to the families of the deceased and to the injured passengers is governed by the Carriage by Air Act, 1972. The work relating to the payment of compensation is in progress.

The compensation payable to the families of the deceased passengers will be reimbursed by the General Insurance Corporation of India in accordance with the Insurance Policy of the Indian Airlines.

(c) The Court of Inquiry appointed to investigate the cause of this accident is due to submit its report by 31st May, 1990.

(d) The Government have appointed a Technical Committee to evaluate the state of preparedness of Indian Airlines for the safe operation of the A 320 aircraft and to submit its interim and long term recommendations. The interim report of the Committee has been received and further necessary action is being taken in the matter.

[Translation]

### Industrially backward Districts in Uttar Pradesh

231 SHRI RAMLAL RAHI: Will the Minister of INDUSTRY be pleased to state:

(a) the names of the districts in Uttar Pradesh declared as industrially backward